

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal No. 4 of 2011

27.09.2013

Heard Mr. S Sen Gupta, the learned Addl. PP appearing for the state appellants also heard Mr. S Dey, the learned counsel for the respondent who submits that the contents in the paper book from page 65 to page 80 are not visible or readable, in such a circumstances, if hearing is conducted it may affect the proper adjudication.

I have examined and found that it is very difficult on my part to read such handwriting, hence, prosecution is directed to prepare those pages by way of typing within 2(two) weeks.

Both counsel for the parties suggested that the matter may be fixed on 30.10.13.

List it accordingly.

JUDGE

V. Lyndem